

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1674(KB)2019
IA(I.B.C)/527(KB)2024,
IA(I.B.C)/696(KB)2022,
IA(I.B.C)/1142(KB)2022,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH APRIL 2024

IN THE MATTER OF	PUNJAB NATIONAL BANK VS BASUKINATH FOOD PROCESSORS LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Meenakshi Manot, Adv.] For WBIDC
Mr. Saubhik Choudhury, Adv.]
Mr. Tanishq Pathak, Adv.]

Ms. Pooja Agrawal, Adv.] For the Resolution Professional
Mr. Subodh Kumar Agrawal, RP]
Mr. Rajesh Lihala, CA]

ORDER

1. Learned Counsel for the WBIDC present. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/527(KB)2024:**
 - a. There is a reconstitution in the Committee of Creditors due to an application which is allowed by this Tribunal in favour of WBIDC.
 - b. Therefore, there is a reconstitution of a Committee of Creditors as it appears from page 25 is taken on record.
 - c. Accordingly, IA(I.B.C)/527(KB)2024 is disposed of.
3. **IA(I.B.C)/696(KB)2022:**
 - a. None appears on behalf of the Respondent Nos.1 and 2.
 - b. Respondent No.3 has filed reply affidavit. Rejoinder affidavit, if any be filed within a period of one week.

- c. Registry is directed to issue notice to the Respondent Nos.1 and 2 by way of speed post and by e-mail and place the tracking information on record.
- d. Respondent Nos.1 and 2 are directed to enter appearance through counsel and file reply affidavit within a period of two weeks failing which the matter would be set *ex parte* and an appropriate order will be passed against them on the next date of hearing.
- e. List this matter on **18th June, 2024**.

4. IA(I.B.C)/1142(KB)2022:

- a. This application has been filed by the Resolution Professional seeking exclusion of CIRP period from the date of the application filed by WBIDC i.e., on 1st March, 2022.
- b. It is stated that 270 days of the CIRP period is completed on 7th October, 2022.
- c. In that view, we allow the exclusion of the litigation period from CIRP i.e., from the date of order dated 24th April, 2024 till the date of disposal of the application being IA(I.B.C)/204(KB)2022.
- d. In view of this, IA(I.B.C)/1142(KB)2022 is allowed and disposed of.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)